

[Mr. Speaker]

safety and stability of the State and inciting agitations against public servants. Shri Biren Dutta, Member, Lok Sabha, was accordingly taken into custody at 13.10 hours on the 1st September, 1966, and is at present lodged in the Central Jail, Agartala."

Shri Hari Vishnu Kamath (Hoshangabad): He was arrested under the PD Act or under DIR?

Mr. Speaker: D.I.R.

Shri Nambiar (Tiruchirapalli): He is the second Member of Parliament arrested in Tripura

12.54 hrs.

RELEASE ON PAROLE OF A
MEMBER

(Shri Indulal Yajnik)

Mr. Speaker: I have to inform the House that I have received the following telegram dated the 1st September, 1966 from the Home Secretary, Government of Gujarat, Ahmedabad:—

"I have the honour to inform you that Shri Indulal Yajnik, Member, Lok Sabha, detained at Baroda Central Prison under the Preventive Detention Act is being released on parole for six days with effect from the 2nd September, 1966."

Shri Hem Barua (Gauhati): Sir, let him specify the reason. The newspaper reports say that the release is not on account of illness but because he wants to come to Delhi to take his personal effects.

Mr. Speaker: No reason is given, I have read the information that I received.

Shri Daji (Indore): Sir, Yesterday, the Home Minister informed the House, and you will bear me out, that he had advised the Government of Gujarat to release him. Now we are

told that he has been released on parole for six days. Sir, does it sound good; after the Home Minister had advised the Government of Gujarat to release him..... (Interruption).

Mr. Speaker: I have read out the telegram that I received.

12.56 hrs.

RE. DISTURBANCES IN TRIPURA

Mr. Speaker: Questions are to be put on the statement made in the House on 1-9-1966 by the Deputy Minister of Home Affairs regarding disturbances in Tripura. I think we should take it up at 4.45 P.M.

Shri S. M. Banerjee (Kanpur): Why at 4.45?

Mr. Speaker: Because we have already taken up one Calling Attention Notice.

Shri S. M. Banerjee: Sir, yesterday this particular Calling Attention Notice was read and the Minister read out his statement. Therefore, this is not a fresh one. Only questions are to be allowed on this today. Therefore you can allow the questions to be put now, because some of us will be going away and it will suit the convenience of Members if it is allowed now instead of at 4.45.

Mr. Speaker: If it is a question of convenience of Members I will allow it as a special case, but not more than one Calling Attention Notice is to be taken up on any day.

श्री मधु लिमये (मुंबई) : अध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है। कल की कार्रवाई की रपट को मैंने देखा है। आपने यह कहा था—

"Shri Madhu Limaye or Shri Pattnayak—or Shri Bagri—may explain how they allege failure on the part of Government."